

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 61(ND)/2017

IN THE MATTER OF:

Rohit Relan & Ors.

.....Petitioner

v.

Sharda Motor Industries Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241-242 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

**For the Petitioner(s) : Shri Virendra Ganda, Senior Advocate
Shri Arun Kathpalia, Senior Advocate
Shri Pawan Sharma, Shri Anuj Shah & Shri Nripi
Jolly, Advocates**

For the Respondent(s) : Shri Malini Sud & Shri S.P. Singh Chand, Advocates

ORDER

On the request made by the learned counsel for the parties, the matter is posted for final arguments on 09.03.2017.

In the meanwhile, pleadings be completed in all respects by exchanging the copies.

Interim order to continue.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

24.07.2017

Vineet